

| Annexure-1 | | | | | | | | | | List of creditors as on:23.04.2024 | | | | |
|-----------------------------------------------------------------------------------------------------------------------|------------------------------------------------|----------------------------|------------------|---------------------------|-----------------|---------------------------------------|------------------------------|------------------------|-----------------------|------------------------------------|------------------------------------------------|------------------------------|--------------------------------------|------------------|
| Name of the corporate debtor: EURO WOOD LUMBER PRIVATE LIMITED; Date of commencement of CIRP:07.03.2024 ; | | | | | | | | | | | | | | |
| List of secured financial creditors(Other than financial creditors belonging to any class of creditors (Amount in ₹) | | | | | | | | | | | | | | |
| Sl. No. | Name of cre- ditor | Details of claim receive d | | Details of claim admitted | | | | | | Amount of conti- nent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verifica- tion | Remarks , if any |
| | | Date of rec eipt | Amoun t clai med | Amount of claim admitte d | Nature of claim | Amount covered by secur -ity interest | Amount covered by guar antee | Whether related party? | % voting share in CoC | | | | | |
| 1 | JM Financial Assets Reconstruction Company Ltd | 22.03.2024 | 23,66,41,318.17 | 23,66,41,318.17 | Secured | 23,66,41,318.17 | 23,66,41,318.17 | No | 47.14% | 0 | 0 | - | 0.00 | |
| | | | | | | | | | | | | | | |

Notes :

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of claim based on the information available with him. The interim resolution professional or resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he came across additional information warranting such revision.

- 2 The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information /evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- 3 The Amount covered by Guarantee and security interest is taken as per Form C, however same is subject to review on receipt of information and discussion with Financial Creditor.
- 4 The amount covered by Guarantee and security interest is not mentioned in Form C and same is subject to review on receipt of information and discussion with Financial Creditor.